to use the existing Electronic Voting Machines in elections wherever feasible. The Commission has now informed that it has decided to explore the possibility of using the Electronic Voting Machines in the next general election and has decided to ascertain the views of the all National and recognised State Political Parties before taking a final decision in the matter.

DDA's Delay in Handing over the land for Kabristan

2578. SHRI CHATURANAN MISHRA: SHRI JALALUDIN ANSARI:

Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:

- (a) whether it is a fact that DDA, in November 1989 had earmarked a piece of land, duly approved by the Technical Committee, near the marginal road, adjacent to- the Water Supply office, Ramesh Park, Laxmi Nagar, Delhi; for Kabristan for the Muslim Community residing in the area.
- (b) if so, the reasons for the delay in handing over the said land to MCD; and
 - (c) the steps being taken in this regard?

THE MINISTER OF STATE OF THE DEPTT. OF URBAN DEVELOPMENT IN THE MINISTRY OF URBAN AFFAIRS **EMPLOYMENT** (SHRI DHAWAN): (a) Yes, Sir. In June, 1989 the Technical Committee of DDA recommended a site subject to its processing for change of land use.

(b) and (c) On further examination by DDA, the proposed site was found located very near the thickly populated residential locality and therefore, not found suitable. An alternative site has been identified and the matter has been referred to the Technical Committee for further examination.

Non-Viable IRDP Projects

to Questions

2579. NILOTPAL BASU: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that many projects under IRDP are proving to be non-viable as seen from status of recovery of the loans;
- (b) if so, whether the Ministry is envisaging any study to find the precise reasons for such failures; and
- (c) if not, the reasons for such a poor recovery rate?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND **EMPLOYMENT** (DEPARTMENT OF RURAL EMPLOYMENT AND POVERTY ALLEVIATION) (SHRI VILAS BABURAO MUTTEMWAR): (a) It is true that the percentage of recovery to demand under IRDP as reported by the Public Sector Banks has not been satisfactory. However, the Status of recovery cannot be treated as the sole indicative for the non-viability of projects under

- (b) and (c) In a recent study conducted by RBI on IRDP the following reasons for poor recovery of loans were identified :
 - loans sanctioned were inadequate;
 - (ii) acquisition of inferior quality assets;
 - (iii) fixation df repayment period was shorter than that prescribed under NABARD norms;
 - (iv) lack of demand for products generated;
 - (v) leakages on account of unforeseen family expenses;
 - (vi) loss of assets due to theft/ natural calamities etc.:
 - (vii) misutilisation of loans; and
 - (viii) wilful default.